

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-940/ND/2020

IN THE MATTER OF:

M/s. Shri Garuna Management Service Pvt. Ltd.

...PETITIONER

Vs.

M/s. Amritsar MSW Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.01.2021
(Virtual Hearing)

Coram:

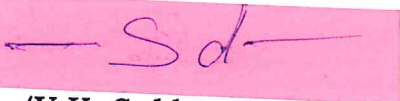
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Rohit Choudhary, Advocate.

For the Respondent/ Corporate-debtor :Mr. Ramji Srinivasan, Senior
Advocate, Mr. Bishwajit Dubey,
Ms. Surabhi Khattar and Mr.
Prafful Goyal, Advocates.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. Having regard to the submissions made by the Learned Counsels for both the parties, ten days' time is granted in the matter. If no settlement is arrived at, the parties must be ready to conduct the matter on the next date of hearing. Matter is adjourned to 05.02.2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)